Written Answers to

Quantity in packed items

†2349. SHRI RASHEED MASOOD: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the contents mentioned on most of the packaged items are not found to be in right quantity;
 - (b) the name of centres where such types of complaints can be lodged;
- (c) what actions were taken against the companies whose packages mention enticing and false information; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No. Sir.

- (b) The enforcement of the Legal Metrology is being done by the Legal Metrology Departments of States/UTs and Complaints can be lodged to the office of Legal Metrology Officer and Controller of Legal Metrology of States/UTs.
- (c) and (d) Several cases were booked for the false declaration and error in net quantity under section 36 of the Legal Metrology Act, 2009. Detail of cases booked by in three States are as under:

Sl. No.	Name of State	No. of cases booked
1	Delhi	2480
2	Rajasthan	600
3	Tamil Nadu	03

Additional allocation under PDS and OMSS

2350. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

whether Government proposes to increase or make additional allocation under PDS and Open Market Sales Scheme (OMSS) to bulk consumers to meet the demand of some States and tackle storage crisis;

[†]Original notice of the Question was received in Hindi.